

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2017 & IA NO. 956 OF 2017  
AND  
APPEAL NO. 203 OF 2017**

**Dated: 9<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Espar Pak Ltd. & Ors. ... Appellant(s)**

**Vs.**

**Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Gautam Prabhakar for R-2 & 3

**ORDER**

**IA NO. 956 OF 2017**

***(Appl. for condonation of delay in filing reply)***

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**APPEAL NO. 202 & 203 OF 2017**

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 07.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **13.03.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**